



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ Petition (PIL) No. 14483/2022

Resource Institute For Human Rights, 932, Kisan Marg, Barkat Nagar, Tonk Road, Jaipur-302015 Through Its General Secretary Shri Vijay Goyal, S/o Shri Asl Gupta, Aged About 54 Years, R/o 1159, Kishan Marg, Barkat Nagar, Gandhi Nagar, Jaipur

----Petitioner

Versus

1. Union Of India, Through Its Cabinet Secretary, Government Of India, Cabinet Secretariat Of India, Rashtrapati Bhavan, New Delhi-110004.

2. State Of Rajasthan, Through Its Chief Secretary, Government Of Rajasthan, Secretariat, Jaipur-302005.

----Respondents



For Petitioner(s) : Mr. Karan Tiberwal
For Respondent(s) : Mr. Devesh Yadav for
Mr. R.D. Rastogi, ASG
Mr. Darsh Pareek for
Mr. M.S. Singhvi, AG

**HON'BLE THE ACTING CHIEF JUSTICE MR. MANINDRA MOHAN SHRIVASTAVA
HON'BLE MR. JUSTICE VINOD KUMAR BHARWANI**

Order

10/10/2022

This PIL petition has been filed by the petitioner seeking issuance of direction to respondent No.2 to frame appropriate legislation to curb the menace of online gambling and betting.

Learned counsel for the petitioner would submit that various representations have been made to the State Government for framing appropriate legislation/amendment.

Learned counsel for the State would submit that draft of legislation has been prepared and the matter is still pending before the appropriate authority.



In view of the above disclosure made by the counsel for the State, we are not inclined to keep this matter pending but to dispose off looking it open for the State to consider the matter. We only place on record the statement of learned counsel for the State that State has prepared a draft bill and the matter is under consideration.

Accordingly, the writ petition is disposed off.

(VINOD KUMAR BHARWANI),J (MANINDRA MOHAN SHRIVASTAVA),ACTING CJ

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